

By E-MAIL

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-16/2002/3595/A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri Dibya Jyoti Mahanta,
District & Sessions Judge,
Chirang, Kajalgaon

Dated Guwahati the 21st June, 2018.

Sub: **Casual Leave along with headquarter leave & prayer for using official vehicle.**

Refs:- 1. Letter No.DJCH.I-5/2018/1500 dated 18.06.2018.
2. Letter No.DJCH.I-5/2018/1501 dated 18.06.2018

Sir,

With reference to the above, I am directed to inform you that, your prayer for Casual Leave on 27.06.2018 along with headquarter leave permission from the evening of 26.06.2018 till the morning of 28.06.2018 has been [✓]granted / ~~rejected~~.

You are requested to handover charge of your court and office to the Chief Judicial Magistrate, Chirang, Kajalgaon.

Further, you are allowed to take your official vehicle to visit the District Jail, Kokrajhar on 29.06.2018 in the afternoon, as prayed for.

Yours faithfully,


JT. REGISTRAR (VIGILANCE)

